

HIGH COURT OF JHARKHAND, RANCHI

OFFICE ORDER

No.2691 Accts.

Dated : 17.06.2020

As directed in view of the direction of the Hon'ble Court and in the light of meeting of Hon'ble Core Committee with the Advocate General, State of Jharkhand, Chairman, Jharkhand State Bar Council, the President of Advocates Association and President of the Bar Association High Court of Jharkhand, Ranchi, the functioning of the Court in supersession of the earlier Administrative notifications, circulars, and other office orders etc. will continue in the following manner:

1. Two Advocate's Hall and one Sr. Advocate Hall in the ground floor of G+3 Building shall remain open for sitting of the Ld. Counsels.
2. All the stamp reporting sections shall work with full strength to clear the backlogs, the defect removal section will also work on full strength. Defect removal section will place 15 file of each nature mentioned below in chronological order one day in advance with the name of advocate so that the same will be listed to enable the advocates to remove the defects in the following manner till further order:-
10:30 A.M. to 12:00 Noon- Civil Matters
12:00 Noon to 01:30 P.M.- Writ Matters
02:30 P.M. to 04:00 P.M. – Criminal Matters.
3. Link has also been provided for depositing the Court fee.
4. The Three tarpaulin shed near the gate no. 3 has been set up for sitting of Advocate's clerk.

By Order

Sd/-

(Ambuj Nath)
Registrar General